GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

Dated, Thiruvananthapuram, 2nd July, 2021

No. 16194/Leg.C2/2020/Law.

The following Ordinance promulgated by the Governor of Kerala on the 1st day of July, 2021 is hereby published for general information.

By order of the Governor,

SADIQUE M. K.,
Special Secretary (Law)
ORDINANCE No. 54 OF 2021

THE KERALA CASHEW WORKERS’ RELIEF AND WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulaged by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Cashew Workers’ Relief and Welfare Fund Act, 1979 (19 of 1984) for the purposes hereinafter appearing;

Preamble.—WHEREAS, the Kerala Cashew Workers’ Relief and Welfare Fund (Amendment) Ordinance, 2021 (8 of 2021) was promulgated by the Governor of Kerala on the 9th day of February, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 5th day of July, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Cashew Workers’ Relief and Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 10th day of February, 2021.
2. Act 19 of 1984 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Cashew Workers’ Relief and Welfare Fund Act, 1979 (19 of 1984) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. Amendment of section 5.—In section 5 of the principal Act,—

(i) in sub-section (1), for the words “one rupee”, the words “two rupees” shall be substituted;

(ii) in sub-section (2), for the words “one rupee”, the words “two rupees” shall be substituted;

(iii) in sub-section (3A), for the words “an amount equal to the amount of ”, the words “an amount equal to half the amount of ” shall be substituted.

4. Repeal and saving.—(1) The Kerala Cashew Workers’ Relief and Welfare Fund (Amendment) Ordinance, 2021 (8 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.